

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 519 of 2020**

**IN THE MATTER OF:**

**Rajnish Jain, Promoter, Stakeholder and  
M.D. of suspended Board of Directors**

**...Appellant**

**Versus**

**BVN Traders & Ors.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Gautam Singh, Advocate**

**For Respondents:**

**Mr. Anupam Tiwari, Mr. D. N. Awasthi and  
Mr. Dilip Kapoor, Advocates**

**O R D E R**

**(Through Virtual Mode)**

**08.06.2020** Mr. Gautam Singh, Advocate appearing on behalf of the Appellant submits that the arguing counsel Mr. Neelambar Jha, Advocate is unable to address this Appellate Tribunal as he is currently at Bhagalpur (Bihar), which has no internet connectivity. In view of the prayer made, the matter is adjourned.

List the matter 'for Admission (Fresh Case)' on 24th **June, 2020**.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Jarat Kumar Jain ]  
Member (Judicial)**

**[ Shreesha Merla ]  
Member (Technical)**

/ns/RR/